

# LOCAL AUTHORITIES LOANS (BOMBAY AMENDMENT) ACT, 1942

## 2 of 1942

### [17th February, 1942]

CONTENTS

1. Short title.

2. Amendment of Section 7 of Act IX of 1914.

# LOCAL AUTHORITIES LOANS (BOMBAY AMENDMENT) ACT, 1942

#### 2 of 1942

### [17th February, 1942]

An Act to amend the Local Authorities LoanAct, 1914 in its application to the Province of Bombay WHEREAS it isexpedient to amend the Local Authorities Loan Act, 1914 in its application to the Province of Bombay; AND WHEREAS the Governor ofBombay has assumed to himself under the Proclamation, dated the 4th November, 1939 (issued by him under Section 93 of the Government of India Act, 1935, all powers vested by or under the said Act in the Provincial Legislature; NOW, THEREFORE, in exercise of the said powers, the Governor of Bombay is pleased to make the following Act:-

## 1. Short title. :-

This Act may be called the Local Authorities Loan (Bombay Amendment) Act, 1942.

### 2. Amendment of Section 7 of Act IX of 1914. :-

After clause (b) of the proviso to Section 7 of the Local Authorities Loans Act, 1914, in its application to the province of Bombay, the following shall be inserted, namely:- "or

(c) to preclude any district local board established under Section 4 of the Bombay Local Boards Act, 1923, from receiving an advance from the Government of Bombay equivalent to the amount of the cess, levied under sub-section (1) of Section 93 of the said Act,

which has not been collected or the collection of which has been suspended under sub-section (2) of the said Section 93.